

ORISSA ORDINANCE No. 1 OF 1978

THE ORISSA UNIVERSITIES (VALIDATION AND MISCELLANEOUS PROVISIONS) ORDINANCE, 1978

[Promulgated by the Governor on the 3rd May 1978, published in an extraordinary issue of the Orissa Gazette, dated the 3rd May 1978]

AN

ORDINANCE

TO VALIDATE CERTAIN ACTIONS OF THE VARIOUS AUTHORITIES OF THE UTKAL UNIVERSITY, BERHAMPUR, UNIVERSITY AND SAMBALPUR UNIVERSITY AND TO MAKE CERTAIN OTHER PROVISIONS

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to validate certain actions of the various authorities of the Utkal University, the Berhampur University and the Sambalpur University and to make certain other provisions in the manner hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-ninth Year of the Republic of India:—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Orissa Universities (Validation and Miscellaneous Provisions) Ordinance, 1978.

(2) It shall come into force at once.

Validation
of actions of
the univer-
sity
authorities.

2. Notwithstanding anything contained in the Utkal University Act, 1966, the Berhampur University Act, 1966 and the Sambalpur University Act, 1966 (hereinafter referred to as the University Acts), no actions taken or things done, or decisions made prior to the 10th day of March, 1978 by any of the authorities of the universities constituted under the University Acts shall be deemed to be invalid or shall be questioned in any Court of law or otherwise be open to challenge merely on the ground that there existed any vacancy, not being a casual vacancy, among the members of the concerned authorities when such action was taken or thing was done or decision was made.

Orissa Act
20 of 1966
Orissa Act
21 of 1966.
Orissa Act
22 of 1966.

Disqualifi-
cation of
certain
members.

3. Notwithstanding anything contained in the University Acts, any person who has been elected or nominated as a member of any of the authorities of any of the said Universities, whether or not he has taken his seat in such authority, shall, if, prior to his election or nomination as such member, he has been for two or more terms a member of any one of the authorities of the concerned University, cease to be such member with effect from the date of commencement of this Ordinance ; and all vacancies so caused shall, for all purposes, be deemed to be casual vacancies.

Explanation—For the purposes of this sub-section the expression “term” shall include part of a term.

B. D. SHARMA

Governor of Orissa

Dated the 3rd May, 1978